

**COMMITTEE**  
**ON**  
**GOVERNMENT ASSURANCES**  
**(2020-2021)**

**(SEVENTEENTH LOK SABHA)**

**EIGHTEENTH REPORT**

**REQUESTS FOR DROPPING OF**  
**ASSURANCES**  
**(NOT ACCEDED TO )**

*Presented to Lok Sabha on...13 February, 2021*



**LOK SABHA SECRETARIAT**  
**NEW DELHI**

**February, 2021/ Magha, 1942 (Saka)**

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**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\*  
(2020 - 2021)**

**SHRI RAJENDRA AGRAWAL**

- Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri M.K. Raghavan
12. Shri Chandra Sekhar Sahu
13. Dr. Bharatiben Dhirubhai Shyal
14. Shri Indra Hang Subba
15. Smt. Supriya Sule

**SECRETARIAT**

- |    |                            |   |                  |
|----|----------------------------|---|------------------|
| 1. | Shri Pawan Kumar           | - | Joint Secretary  |
| 2. | Shri Lovekesh Kumar Sharma | - | Director         |
| 3. | Shri S. L. Singh           | - | Deputy Secretary |

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\* The Committee has been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020.

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Eighteenth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2019-2020) at their sitting held on 21 July, 2020 *inter-alia* considered Memorandum Nos. 127 to 156 containing requests received from various Ministries/Departments for dropping of 46 pending Assurances and decided to pursue 02 Assurances.

3. This Report was considered and adopted by the Committee on Government Assurances (2020-2021) at their sitting held on 03 December, 2020.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

11 February, 2021

22 Magha, 1942 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**



## REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurances on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2019-2020) considered Thirty Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 46 pending Assurances at their sitting held on 21 July, 2020.

3. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping of the following 02 Assurances:-

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
1.	USQ No. 4490 dated 08.01.2019	Home Affairs	Comments of Law Commission Report (Appendix – II)
2.	SQ No. 298 dated 14.12.2011	Coal	Hospitals and Dispensaries in CIL (Appendix – III)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 02 Assurances are given in Appendices -II and III.

5. The Minutes of the sitting of the Committee dated 21 July, 2020, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-IV.

6. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure-II to Appendix-IV and take appropriate action, for the implementation of the Assurances expeditiously.

NEW DELHI;

11 February, 2021

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22 Magha, 1942 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**

**COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)**

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and Considered by the Committee on 21 July, 2020

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
1	127	USQ No. 4960 dated 26.04.2000	Culture		Recommendations of Fifth Pay Commission
2	128	(i) USQ No. 1090 dated 07.12.2004 (ii) USQ No. 1053 dated 29.11.2005 (iii) USQ No. 996 dated 28.11.2006 (iv) USQ No. 2240 dated 06.08.2010 (v) USQ No. 2622 dated 09.12.2011 (vi) USQ No. 3256 dated 30.08.2013 (vii) USQ No. 4684 dated 21.02.2014 (viii) USQ No. 1297 dated 18.07.2014 (ix) SQ No. 264 dated 16.03.2015 (Supplementary by Shri Nishikant Dubey, M.P.) (x) USQ No. 223 dated 18.07.2016	Tribal Affairs		(i) Comprehensive Policy for Tribal Welfare (ii) National Policy for the Welfare of Tribals (iii) New Policy for STs (iv) Maintaining Data on Tribals (v) National Tribal Policy (vi) National Tribal Policy (vii) National Tribal Policy (viii) Tribal Policy (ix) Socio-Economic Development of STs (x) XAXA Committee



SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
3	129	USQ No. 2745 dated 19.03.2008	Health and Family Welfare	Department of Health and Family Welfare	National Tobacco Control Programme
4	130	USQ No. 3692 dated 17.08.2010	Home Affairs		Tamil as Official Language
5	131	(i) SQ No. 68 dated 14.08.2012 (ii) USQ No. 2653 dated 28.08.2012	Home Affairs		(i) Anti-Naxal Operations (ii) Inquiry into Firing Incident
6	132	(i) USQ No. 857 dated 14.08.2012 (ii) USQ No. 1340 dated 05.03.2013 (iii) USQ No. 1869 dated 22.07.2014 (iv) USQ No. 5748 dated 28.04.2015	Home Affairs		(i) Report of Interlocutors on J&K (ii) Report of Interlocutors (iii) Report of Interlocutors on J&K (iv) Status of Report of Interlocutors
7	133	SQ No. 294 dated 11.02.2014	Home Affairs		Phone Tapping
8	134	SQ No. 496 dated 28.04.2015	Home Affairs		Package for Nomadic People
9	135	USQ No. 6269 dated 05.05.2015	Home Affairs		Investigation in Terrorism Cases
10	136	(i) USQ No. 1383 dated 03.05.2016 (ii) USQ No. 1386 dated 03.05.2016	Home Affairs		(i) Misuse of Section 498A of IPC (ii) Treason Cases
11	137	USQ No. 1600 dated 03.05.2016	Home Affairs		Compensation without Surrender of Land
12	138	USQ No. 1485 dated 26.07.2016	Home Affairs		Fencing on Indo-Bangladesh Border
13	139	USQ No. 2728 dated 02.08.2016	Home Affairs		First Time Offenders



SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
14	140	USQ No. 1309 dated 23.11.2016	Home Affairs		Indian Penal Code
15	141	USQ No. 6204 dated 11.04.2017	Home Affairs		Inhuman Treatment in Police Custody
16	142	USQ No. 1674 dated 06.03.2018	Home Affairs		Racial Discrimination Cases
17	143	USQ No. 3408 dated 07.08.2018	Home Affairs		Corrupt IPS Officers
18	144	USQ No. 4490 dated 08.01.2019	Home Affairs		Comments of Law Commission Report
19	145	USQ No. 336 dated 05.02.2019	Home Affairs		Identity Cards for People in Border Districts
20	146	(i) SQ No. 197 dated 06.08.2010  (ii) USQ No. 2759 dated 07.02.2014	Finance	Department of Economic Affairs	(i) Audit of Joint Ventures  (ii) Enhancing Scope of Audit
21	147	USQ No. 5490 dated 13.12.2010	Communications	Department of Telecommunications	Share of Telecom Company
22	148	USQ No. 3329 dated 16.03.2011	Department of Space	Department of Space	Commercial Space Launch Agreement
23	149	USQ No. 473 dated 03.08.2011	External Affairs		Establishment of PIO University
24	150	USQ No. 3852 dated 25.08.2011	Railways		New Railway Line in Uttarakhand
25	151	(i) USQ No. 4916 dated 02.09.2011  (ii) USQ No. 1927 dated 02.12.2011	Health and Family Welfare	Department of Health and Family Welfare	(i) Allocation of Funds under NRHM  (ii) Allocation of Funds under NRHM
26	152	USQ No. 5843 dated 08.09.2011	Corporate Affairs		Investigation of Polyester Companies by CCI
27	153	SQ No. 298 dated 14.12.2011	Coal		Hospitals and Dispensaries in CIL

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
28	154	SQ No. 20 dated 13.03.2012	Consumer Affairs, Food and Public Distribution	Department of Consumer Affairs	Consumer Disputes Redressal Agencies
29	155	USQ No. 4889 dated 07.05.2012	Defence	Department of Defence	Tatra Trucks Deal
30	156	USQ No. 2090 dated 24.08.2012	Civil Aviation		Renaming of Trivandrum Airport



LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 144

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4490 dated 08.01.2019 regarding "Comments of Law Commission Report.

On 8 January, 2019, Shri Feroze Varun Gandhi, M.P., addressed an Unstarred Question No. 4490 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs *vide* OM No. No.5/3/2019-Judi Cell-I dated 04 June, 2020 have stated as under:

"As regards Rights of persons with disabilities and right of everyone to the enjoyment of highest attainable standards of physical and mental health, the Government signed and ratified the United Nations Convention on Rights of Persons with Disabilities and its Optional Protocol on 1<sup>st</sup> October, 2017. In order to align and harmonize the existing laws with the said Convention, the Government enacted the Mental Healthcare Act, 2017 which came into force w.e.f. 29.05.2018. Further, the Rights of Persons with Disabilities Act, 2016 mandates to take measures to protect persons with disabilities from being subjected to torture, cruel, inhuman or degrading treatment and from all forms of abuse, violence and exploitation."

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 09/06/2020

New Delhi



GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

Annexure

LOK SABHA  
UNSTARRED QUESTION NO. 4490

TO BE ANSWERED ON THE 8<sup>TH</sup> JANUARY, 2019/, PAUSHA 18, 1940 (SAKA)  
COMMENTS OF LAW COMMISSION REPORT

4490. SHRI FEROZE VARUN GANDHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of comments received from the State Governments on the Law Commission's 273rd report titled Implementation of United Nations Convention against Torture and other Cruel, Inhuman and Degrading Treatment or Punishment through Legislation;

(b) whether the United Nations Special rapporteurs have made any statement regarding the rights of persons with disabilities on the situation of human rights defenders, on the right of everyone to the enjoyment of the highest attainable standard of physical and mental health and on torture and other cruel, inhuman or degrading treatment or punishment on 28 June, 2018; and

(c) If so, the reaction of the Government thereto?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)

(a): The comments from the State Governments of Jharkhand, Himachal Pradesh, Meghalaya and Sikkim and the Union Territory Administrations of Andaman & Nicobar Islands and Chandigarh on the 273<sup>rd</sup> Report of the Law Commission have been received. The State Government of Himachal Pradesh has stated that insertion of section 114(B) in the Indian Evidence Act, 1872 requires careful deliberation and have also suggested that amendment should be made in the Code of Criminal Procedure (CrPC), 1973 whereby medical examination of the accused in all arrest cases should be made mandatory in order to avoid any false implication of police personnel. Other five States/ UTs have supported the proposal.

(b) and (c): The information is being collected and will be laid on the table of the House.

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES**  
**MEMORANDUM NO. 153**

**Subject: Request for dropping of Assurance given in reply to Starred Question No. 298 dated 14.12.2011 regarding "Hospitals and Dispensaries in CIL".**

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On 14 December 2011, Shri Nityananda Pradhan and Shri Tathagata Satpathy, M.Ps., addressed a Starred Question No. 298 to the Minister of Coal. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Coal within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Coal *vide* O.M. No. 54016/26/2011-CSR&W dated 6<sup>th</sup> December 2019 have stated as under:-

*"the matter of establishing five medical colleges in the area of Coal India Limited (CIL) and its subsidiaries is under process, which is a time consuming procedure and time limit for its conclusion cannot be ascertained. The matter is being follow up regularly with CIL, however the complete information is still awaited from CIL. CIL may take some more time to send the complete information."*

4. In view of the above; the Ministry, with the approval of the Minister of State for Coal have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 09/06/2020



GOVERNMENT OF INDIA  
MINISTRY OF COAL

Annexure

LOK SABHA  
STARRED QUESTION NO. \*298  
TO BE ANSWERED ON 14.12.2011

**Hospitals and Dispensaries in CIL**

**\*298. SHRI NITYANANDA PRADHAN AND SHRI TATHAGATA SATPATHY:**

Will the Minister of COAL be pleased to state:

- (a) whether Coal India Limited (CIL) and its subsidiary companies are running medical colleges, hospitals, dispensaries and teaching institutions in the country;
- (b) if so, the details thereof alongwith their locations, state-wise;
- (c) whether the Government has acquired the land for the medical colleges which are to be established in near future by CIL and its subsidiaries;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the time by which these colleges are likely to be made functional/operational alongwith the funds likely to be spent in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF COAL  
(SHRI PRATIK PRAKASHIBAPU PATIL)**

(a) to (e) : A statement is laid on the Table of the house.

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**STATEMENT REFERRED TO IN ANSWER TO PARTS (a) TO (c) OF LOK SABHA  
STARRED QUESTION NO. \*298 FOR 14.12.2011 RAISED BY SHRI NITYANANDA  
PRADHAN, MP AND SHRI TATHAGATA SATPATHY, MP**

(a&b): Coal India Limited and its subsidiaries are not running any medical colleges or teaching institutions. They are extending medical facilities to the employees and their families through various medical establishments starting from the dispensary level to the Central and Apex hospitals in different parts of the coalfields. There are 85 Hospitals and 424 dispensaries in the areas of Coal India Limited and its subsidiaries.

The details of hospitals and dispensaries run by Coal India Limited and its subsidiaries are as under:

States	Company	Dispensary	Hospital
West Bengal & Jharkhand	Eastern Coalfields Limited	128	12
Jharkhand & West Bengal	Bharat Coking Coal Limited	96	14
Jharkhand	Central Coalfields Limited	63	19
Maharashtra & Madhya Pradesh	Western Coalfields Limited	54	11
Madhya Pradesh & Chhatisgarh	South Eastern Coalfields Limited	47	17
Odisha	Mahanadi Coalfields Limited	14	07
Madhya Pradesh & Uttar Pradesh	Northern Coalfields Limited	10	03
Assam	Coal India Limited	07	02
West Bengal, Jharkhand, Chhatisgarh, Maharashtra & Madhya Pradesh	Coal Mines Planning and Design Institute Limited	02	-
West Bengal	Coal India Limited	01	-
West Bengal	Dunkani Coal Complex-SECL	02	-
	Total	424	85

(c to c): The proposal to establish five medical colleges in the areas of Coal India Limited and its Subsidiaries is at preliminary stage. There is no need of acquiring land by the Government for the establishment of medical colleges as the land is already available with the coal companies. As the proposal is at preliminary stage, it is not possible to indicate time frame and the funds likely to be spent in this regard.

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MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES

(2019-2020)

(SEVENTEENTH LOK SABHA)

EIGHTH SITTING

(21.07.2020)

The Committee sat from 1100 hours to 1200 hours in Committee Room "C", Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Santosh Pandey
5. Shri Pashupati Kumar Paras

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to consider 30 Memoranda containing requests received from various Ministries/Departments for dropping of 46 pending Assurances and for taking oral evidence of the representatives of the Ministry of Power regarding review of pending Assurances. The Committee then took up the said 30 Memoranda (Memorandum Nos. 127 to 156) for consideration for dropping or otherwise of the relevant 46 Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 44 Assurances as per details given in Annexure-I\* and to pursue the remaining 02 Assurances as per details given in Annexure-II for implementation by the Ministry/Department concerned.

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**The Committee then adjourned.**

\* Not enclosed



**COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)**

**Statement Showing Assurances not dropped by the Committee on Government Assurance (2019-2020) at their sitting held on 21.07.2020**

S.No.	Mem o No.	SQ/USQ and date	No.	Ministry/ Department	Subject	Remarks
1	144	USQ No. 4490 dated 08.01.2019		Home Affairs	Comments of Law Commission Report	<b>The Ministry has requested for dropping of the Assurance stating that the Government signed and ratified the United Nations convention on Rights of Persons with Disabilities and its Optional Protocol on 1st October, 2017. In order to align and harmonize the existing laws with the said convention, the Government enacted the Mental Healthcare Act, 2017 which came into force w.e.f 29.05.2018. Further, the Rights of Persons with Disability Act, 2016 mandates to take measures to protect persons with disabilities from being subjected to torture, cruel, inhuman or degrading treatment and from all forms of abuse violence and exploitation. The Committee feel that, in sum and substance, the Assurance has been fulfilled. The Committee desire that the requisite Implementation Report may be laid in the House.</b>

S.No.	Mem o No.	SQ/USQ and date	No.	Ministry/ Department	Subject	Remarks
2.	153	SQ No. 298 dated 14.12.2011		Coal	Hospitals and Dispensaries in CIL	<p>The Ministry has requested for dropping of the Assurance on the grounds that the matter of establishing 5 medical colleges in the area of Coal India Limited (CIL) and its subsidiaries is a time consuming procedure and time limit for its conclusion cannot be ascertained. The Committee have further been informed by the Ministry that the matter is being followed up regularly with CIL, however, the complete information is still awaited from CIL. The Committee feel that the contention of the Ministry is untenable since the Coal India Limited is owned primarily by the Union Government which controls its operations through the Ministry of Coal. Hence, CIL comes under the administrative control of the Union Government. Moreover, once an Assurance is given, it is the responsibility of the Ministry to bring it to its logical end. The Committee desire that the Ministry must pursue the matter vigorously with CIL for its proper and expeditious implementation. The Committee would also like to be apprised of the initiatives taken and the progress made in the matter.</p>



**MINUTES**

COMMITTEE ON GOVERNMENT ASSURANCES  
(2020-2021)  
(SEVENTEENTH LOK SABHA)  
FIRST SITTING  
(03.12.2020)

The Committee sat from 1100 hours to 1215 hours in Committee Room 'B', Parliament House Annexe, New Delhi.

**PRESENT**

Shri Rajendra Agrawal - **Chairperson**

**MEMBERS**

2. Shri Ramesh Chander Kaushik
3. Shri Kaushalendra Kumar
4. Shri Santosh Pandey
5. Shri Pashupati Kumar Paras

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

**WITNESSES**

**XXXXX      XXXXX      XXXXX      XXXXX      XXXXX      XXXXX**

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) chalk out future programme of the Committee; (ii) consider and adopt 14 draft Reports; (iii) consider 25 Memoranda containing requests received from various Ministries/Departments for dropping or otherwise of 61 pending Assurances; and (iv) take oral evidence of the representatives of the Ministry of Civil Aviation regarding pending Assurances.

2. Thereafter, the Committee took up for consideration and adoption the following 14 Draft Reports:-

- (i) Draft Seventeenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (ii) Draft Eighteenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';



- (jii) Draft Nineteenth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Power';
- (iv) Draft Twentieth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Youth Affairs and Sports (Department of Sports)';
- (v) Draft Twenty-First Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (vi) Draft Twenty-Second Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (vii) Draft Twenty-Third Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers)';
- (viii) Draft Twenty-Fourth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Defence (Department of Defence)';
- (ix) Draft Twenty-Fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (x) Draft Twenty-Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xi) Draft Twenty-Seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (xii) Draft Twenty-Eighth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xiii) Draft Twenty-Ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (xiv) Draft Thirtieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

3. The Committee adopted all the above mentioned 14 Draft Reports without any amendment and authorized the Chairperson to present the Reports at a later date.

XXXXX      XXXXX      XXXXX      XXXXX      XXXXX      XXXXX  
 XXXXX      XXXXX      XXXXX      XXXXX      XXXXX      XXXXX

*The Committee then adjourned.*

**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\*  
(2019 - 2020)**

**SHRI RAJENDRA AGRAWAL**

- Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

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The Committee was constituted w.e.f. 09 October, 2019 *vide* Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019